An Act to amend the Mizoram University Act, 2000.

BE it enacted by Parliament in the Fifty-eighth Year of the Republic of India as follows:-

1. Short title. - This Act may be called the Mizoram University (Amendment) Act, 2007.

2. Insertion of new section 9A. - In the Mizoram University Act, 2000, after section 9, the following section shall be inserted, namely:

"9A. The Chief Rector. - The Governor of the State of Mizoram shall be the Chief Rector of the University."

K. N. CHATURVEDI,
Secy. to the Govt. of India.